

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4775
ANSWERED ON:18.12.2009
INVOLVEMENT OF TRIBALS
Rathod Shri Ramesh

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the tribals are involved in the process of carrying out development schemes in their areas;
- (b) if so, the details thereof for the last three years. State-wise including Andhra Pradesh;
- (c) if not, the reasons therefor; and
- (d) the measures taken for greater involvement of tribals in such activities in future?

Answer

MINISTER OF STATE FOR TRIBAL AFFAIRS (DR. TUSHAR A. CHAUDHARY)

- (a): Keeping in view, the concept of inclusive growth, participation of Scheduled Tribes in the process of carrying out development schemes is ensured throughout the country through the involvement of the Gram Sabhas, from which emanates the formulation of the District and the State Plan. Further, under the Tribal Sub Plan strategy, TSP States are to allocate funds which are atleast equal to the percentage of tribal population to the total population in the States for preparation of a Tribal Sub Plan, in order to bring about speedy socio-economic development of tribals, including the poor. Also, the non-TSP States having tribal population prepare their plan for this segment of the population.
- (b): The State-wise details of the funds, including Andhra Pradesh, released under such projects during the last three years are at Annexures I, II & III.
- (c): Does not arise.
- (d): The Central Ministries issue guidelines to State Governments to involve the weaker sections of the society, including the Scheduled Tribes for their participation either through the existing Panchayati Raj Institutions (PRIs) or specifically for major programmes. Further, the Ministry of Tribal Affairs pursues with the State Governments to follow the Tribal Sub-Plan strategy, in accordance with the guidelines laid down by the Planning Commission.